

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
N.DELHI.

REGN. NO. O.A.1467/87.

DATE OF DECISION: 09.2.1993.

Govind Pershad.

... Petitioner.

Versus

Union of India & Others.

... Respondents.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioner.

... Shri S.C. Luthra,
Counsel.

For the Respondents.

... Shri P.P. Khutana,
Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,
Chairman)

Shri Luthra, learned counsel for the petitioner, invited our attention to the decision of the Supreme Court in B.S. Kapila and Ors. Vs. Cabinet Secretary & Ors., decided in Civil Appeal Nos 4612-13 of 1990 on 11.9.1990 and submitted that the benefit of the said decision has been extended to the petitioner as well. Hence, it has become unnecessary for the petitioner to pursue these proceedings. Hence, these proceedings stand disposed of. No costs.

Adige
(S.R. ADIGE)
MEMBER(A)

Malimath
(V.S. MALIMATH)
CHAIRMAN

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